

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00090/2015

Thursday, this the 17th day of January, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

1. K.N.Sedhumadhavan, aged 60 years
S/o Narayanan
Retired Track Mate, Office of Senior Section Engineer
Permanent Way/West Palakkad.
Residing at Koothara Housee, Perur Post
Via Ottappalam, Palakkad District-679 302.
2. P.C.Chamy, aged 60 years
S/o Chathy
Track Mate, Office of Senior Section Engineer
Permanent Way/West Palakkad.
Residing at Thamarakunnu, P.O.Thenur,
Parli, Palakkad District-678 616.
3. K.K.Rajan, aged 60 years
S/o Keli
Track Mate, Office of Senior Section Engineer
Permanent Way/West Palakkad.
Residing at Vadakkampuram, Peringottukurissi P.O.
Palakkad District-6789574. Applicants

[Advocate: Mr.T.C.Govindaswamy]

versus

1. Union of India represented by the
General Manager, Southern Railway
Headquarters' Office, Park Town P.O.
Chennai-3.
2. The Chief Personnel Officer
Southern Railway
Headquarters' Office, Park Town P.O.
Chennai-3.
3. The Divisional Railway Manager
Southern Railway, Palakkad Division
Palakkad-678 002.

4,. The Senior Divisional Personnel Officer
Southern Railway, Palakkad Division
Palakkad-678 002.

5. The Railway Board, Rail Bhavan
New Delhi-110 001
represented by its Secretary

Respondents

(Advocate: Mr.V.A.Shaji, ACGSC)

The OA having been heard on 17th January, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

The applicants are retired Track Mates inPB1+GP Rs.2400 of Southern Railway, Palakkad Division. They were working under the Section Engineer, Permanent Way/West /Palakkad and retired on 30.9.2014, 30.4.2014 and 31.12.2014 respectively. They claim benefit as per restructuring ordered by the Railway Board as per its order No.RBE No.91/2012 dated 17.8.2012.

2. When the matter was taken up for final hearing, Mr.T.C.Govindaswamy, learned counsel for the applicants submitted that the applicants may be permitted to file a comprehensive representation before the 5th respondent for consideration and disposal.

3. In the light of aforesaid submission, we grant liberty to the applicants to submit a detailed representation to the 5th respondent within 30 days from today, who in turn will consider the same and take an informed decision on the representation within two months from the date of receipt of such representation. The OA stands disposed of.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the Railway Board order bearing RBE No.91/2012 dated 17.8.2012.

Annexure A2: Copy of memorandum bearing No.J/P.524/Restructuring/Energy/T.Man dated 6.12.2013 issued by the 4th respondent.

Annexure A3: Copy of Railway Board order bearing RBE No.33/2014 dated 1.4.2014.

Annexure A4: Copy of order bearing No.J/P 535/IX/PW/W/PGT dated 26.3.2014 issued by the 4th respondent.

Annexure A5: Copy of order bearing No.2010/CE-I(Spl)/GNS/15/P+I dated 22.9.2014 issued by the Railway Board

Annexure A6: Copy of representation submitted by the 1st applicant dated 27th December, 2014 to the 4th respondent.

Annexures filed by the respondents:

Annexure R1: Copy of Railway Board's order No.101/2009 dated 10.6.2009.

Annexure R2: Copy of Railway Board's order dated 1.4.2014.

Annexure R3: Copy of Railway Board's order dated 13.8.2013.

Annexure R4: Copy of statement showing revised percentage distribution of posts section wise in the unified Track Maintainers.